

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2

APPEAL/149(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.11.2023**

NAME OF THE PARTIES: **SHILP KALA DEVELOPERS PRIVATE**
LIMITED VS REGISTRAR OF COMPANIES

Section 252(3) of the Companies Act, 2013

ORDER

APPEAL/149(MB)2023

- 1) None present for either side when the matter is called out.
- 2) The matter is coming up on Board for the first time. In that view of the matter, Registry is directed to issue Notice to the Registrar of Companies clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice issued by the Court, Appellant is also directed to issue Notice to the Registrar of Companies clearly intimating the next date of hearing and to place on record Affidavit of Service well before the adjourned date.
- 4) Appellant is further directed to serve a copy of the present Appeal to the Registrar of Companies, forthwith, if not served earlier.

- 5) Registrar of Companies shall file and place on record their Report, well before the adjourned date by duly serving a copy to the other side well in advance.
- 6) Stand over to 19.12.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**